

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.592/98

Thursday, this the 23rd day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Joseph.K.J.  
S/o KV Joseph,  
Kanakakunnil House,  
Chemmanathukara,  
Vaikom. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Sub Divisional Officer,  
Telegraphs,  
Palai.
2. The General Manager,  
Telecom,  
Kottayam.
3. The Chief General Manager,  
Telecom Kerala Circle,  
Trivandrum.
4. Union of India represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi. - Respondents

By Advocate Mr Sunil Jose, ACGSC

The application having been heard on 23.4.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who claims to have rendered casual service in the past and being engaged on bills presently made a representation on 17.6.97 to the General Manager, Telecom requesting that he may be brought on the muster roll and a service

card be given to him. He has not been favoured with any reply. Therefore the applicant has filed this application for a declaration that he is entitled to be reengaged as casual workman and placed in the gradation list of casual labourers for the purpose of service benefits. It is alleged in the application that the applicant had in response to a notification issued by the Department, calling upon erstwhile casual labourers for reengagement, made a representation and that he has not been favoured with any reply to that also.

2. When the application came up for hearing, learned counsel on either side agreed that the application may be disposed off with a direction to the second respondent to consider the representation made by the applicant on 17.6.97 A-3 and to give the applicant an appropriate order within a reasonable time.

3. In the light of what is stated above, the application is disposed of directing the second respondent to consider and dispose off the representation submitted by the applicant on 17.6.97 A-3 giving to the applicant an appropriate order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 23rd April, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

trs/24498

List of Annexures

1. Annexure-A3: The representation dated 17.6.97 submitted by the applicant to the 2nd respondent.

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